for what parpose ; and

(b) whether this collaboration will reduce the overhead cost and improve the profitability and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL  $\Delta V I \Delta T I O N / 1$ पर्यटन और नागर विमानन

मंत्रालय में राज्य मंत्री (DR (SHRIMATI) SAROJINI MAHISHI) : fa) As part of a supplementary agreement to the Indo-German Technical Co-operation Agreement of 1966. signed between the Government of India and the Federal Republic of Germany, the services of five foreign experts were made available to Ashoka Hotal, New Delhi.

(b) Yes, Sir. With trained personnel and improved management techniques there will be greater efficiency and consequent increase in profits.

Government is now encouraging collabora- 70 and Rs. 25 lakhs in 1970-71. tions like Hilton and Sheriton with the private sector hotels and whether the Government through the Tourism Department will purchase technology for themselves and for promoting the different private hotels.

DR. (SHRIMATI) SAROJINI MAHISHI : The assistance of five technical experts was in pursuance of an agreement by the Government of India with the West German Government. The agreement took place in 1966 and there was a subsequent agreement in 1970 and it was for technical assistance to the development of Actually, the West tourism. German Government had contract again with the Steigenbergers who in turn had contracted the services of these experts and the services of these experts were given for the development of tourism and they were given to the Ashoka Hotel, the ITDC and the Department of Tourism. The Government of India is not DEPARTMENT OF COMPANY AFFAIRS, encurring any expenditure in foreign exchange on account

with Hotel Frenkter Hoff, Frankfurt ; if so, | of these things. This is for the information of the hon. Members.

> About the second question, the collaboration of certain private companies with Hiltons and Sheritons has taken place, and the hon. Member's suggestion as to why the Government should not take the technical aid and give it to the private companies is а suggestion for consideration. But earlier, I these companies had the collaboration of the foreign experts and that is being continued.

# DR. (MRS.) MANGLADEVI TALWAR:

I would like to know whether the agreement was made in 1966 and several years have passed since the experts were provided by West Germany. I would also like to know what improvements have been 'effected by the Ashoka Hotel so far and also whether the Hotel is making any profit or is running in loss.

#### DR. (SHRIMATI) SAROJINI MAHISHI :

The general agreement was in 1956 A SHRI A. G. KULKARNI : Sir, I want to subsequent special agreement took place in know whether the Government, while inviting November, 1970 and the assistance of the West German experts for improving efficiency, experts was in pursuance of this latter agreehas considered whether such know-how was ment. If the hon. Member visits the Ashoka not available indigenously because foreign Hotel she will be able to see what improvements exchange is required for bringing the foreign have been brought about. For the information of experts. It is surprising. What was the reason the hon. Members I would like to say that the for the Government to bring these experts ? Ashoka Hotel had made a profit of Rs. 11.5 Secondly, I want to know whether the lakhs in the year 1968-69, Rs. 6.9 lakhs in 1969-

### FOREIGN COMPANIES IN INDIA

\*413. SHRI R. P. KHAITAN : Will the of COMPANY AFFAIRS/ Minister iकम्पनी कार्य मन्त्री be pleased to state :

(a) what is the number of foreign companies which are carrying on their business in India and what is the amount of foreign capital invested in those companies ;

(b) what is their annual production capacity, company-wise : and

(c) the amount remitted annually by these companies to foreign countries in the form of profits, dividends and royalty during the last three years ?

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32

**Arturi arti arti fantu à 39-44** (SHRI BED\BRATA BARUA): (a) Foreign companies as defined in Section 591 of the Companies Act are 561 in number. These companies do not have any separate account of paid-up capital for their branches in India. The total value of the assets in India of these companies, excluding those of 32 foreign shipping and aviation companies, which have global accounts and do not maintain separate accounts for business in India, however, was about Rs. 1286 crores as on 31st March, 1970, This includes assets created by foreign investment? as well as with liabilities created by these companies in India,

There are also 223 Indian Companies in which foreign holding companies have majority share articipation. In their case the foreign investment in terms of paid-up capital was about Rs. 162 crores as on 31st March, 1969.

(b) and (c). The information is being collected from the concerned Ministries and will be laid on the Table of the House.

MR. CHAIRMAN : The Question Hour is over.

#### WRITTEN ANSWERS TO QUESTIONS

### **20 PAISE RACKETS IN BIG CITIES**

### \*444. SHRI SUNDAR MAN! PATEL: SHRI K. C. PANDA : DR. B. N. ANTANI :

Will the Minister of 'fare! FINANCE/fa?rT **Trail** be pleased jo state :

(a) whether the attention of Government has been drawn to a report in the *Times of India* of 22nd June, 1971 regarding the 20 paisa racket in Delhi Bombay, Madras and Calcutta;

(b) whether Government have received any report in this regard from the Enforcement Directorate or some other source ; and

(c) if so, the details thereof and the action taken against the culprits ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE/I dea मन्त्रालय में राज्य मन्त्री (SHRI K. R. GANHSH) : (a) to (c). Government's attention has been drawn to this news item, but there is no evidence to substantiate that 20 paise coins are being passed off as gold sovereigns in any of these cities.

## ENQUIRY AGAINST GOENKA GROUP OF COMPANIES

◆445. SHRI ARJUN ARORA : SHRI RAJENDRA PRATAP SINHA : DR. SALIG RAM : SHRI KR1SHAN KANT :

Will the Minister of COMPANY AFFAIRS/be pleased to

कम्पनी कार्य मन्त्री

state :

(a) whether the enquiry against the Goenka group of companies has been completed; and

(b) if so, what action is being taken in this regard ?

THE MINISTER OF COMPANY AFFAIRS, **APPENDIAL FILL APPENDIX** (SHRI K. V. RAGHUNATHA REDDY) ; (a) and (b). On the basis of the Inspection Reports under section 209(4) of the Companies Act, two First Information Reports were filed with the Central Bureau of Investigation.

The First Information Report dated 27th January, 1970, with regard to M/s. National Co. Ltd. was registered by the Central Bureau of Investigation on the 14th February, 1970. Messrs. National Co. Ltd. and Shri Ram Nath Goenka have filed two writ petitions in the Calcutta High Court. The Calcutta High Court has granted a stay of investigation.

The F.I.R. dated 2nd April, 1971 with regard to M/s. Andhra Prabha Private Ltd., was registered by the Central Bureau of Investigation on the 19th April, 1971. M/s. Andhra Prabha Private Ltd. Express Newspapers Private Ltd., and Indian Express (Madurai) Private Ltd. and Shri Ramnath Goenka have filed writ petitions in the Madras High Court. The Madras High Court has restrained by injunction the Government of India represented by the Department of Company Affairs (Gompany Law Board) from prosecuting the investi-